

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
MULTI-VERSE TECHNOLOGIES PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	Multi-Verse Technologies Private Limited
2	Date of incorporation of corporate debtor	17/05/2020
3	Authority under which corporate debtor is incorporated / registered	ROC-Bengaluru
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900KA2020PTC134149
5	Address of the registered office and principal office (if any) of corporate debtor	# 41/1, New No 35, Trisha Mansion, Second Floor Nanjappa Road, Shanthinagar, Bangalore, Karnataka, India, 560027
6	Date of closure of Insolvency Resolution Process	17.08.2025
7	Liquidation commencement date of corporate debtor	18.08.2025 (Order received on 22.08.2025)
8	Name and registration number of the insolvency professional acting as liquidator	Name: Shirley Mathew Regn No: IBBI/PA-001/IP-P01043/2017-2018/11716
9	Address and e-mail of the liquidator, as registered with the Board	#23, Fifth Cross Hutchins Road, St. Thomas Town, Bangalore, Karnataka-560084 Email: shirley@smathew.in
10	Address and e-mail to be used for correspondence with the liquidator	#31, Wheeler Road Extension, St. Thomas Town, Bangalore - 560084. Email: multiverse.cirp@outlook.com
11	Last date for submission of claims	21.09.2025 (Thirty days from the date of the Liquidation Order)

Notice is hereby given that the National Company Law Tribunal, Bengaluru **has ordered the commencement of liquidation of M/s. Multi-Verse Technologies Private Limited on 18.08.2025 (Order received on 22.08.2025).**

The stakeholders of M/s. Multi-Verse Technologies Private Limited are hereby called upon to submit their claims with proof on or before 21.09.2025, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38 of IBC.



Shirley Mathew
Shirley Mathew
Liquidator

For Multi-Verse Technologies Private Limited
IBBI Registration No: IBB/PA-001/IP-P01043/2017-2018/11716

AFA Details: AA1/11716/02/311225/107948 valid up to 31.12.2025

Place: Bengaluru
Date: 25.08.2025

Published in Financial Express in Bengaluru Edition in English Language
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HERO HOUSING FINANCE LIMITED
 Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057 Phone: 011 49267000, Toll Free Number: 1800 212 8800, Email: customer.care@herohfl.com
 Website: www.herohousingfinance.com | CIN: U65192DL2016PLC30148
 Contact Address: A-6, Third Floor, Sector-4, Noida - 201301.

DEMAND NOTICE
 Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorized Officer of Hero Housing Finance Limited (HHFL) under the Act and in exercise of powers conferred under Section 13 (2) read with Rule 3 of the Rules already issued detailed Demand Notices dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to "Obligors"/Legal Heir(s)/Legal Representative(s)) to pay the amounts mentioned in the respective Demand Notice(s), within 60 days from the date of the respective Notice(s), as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to HHFL, within 60 days from the date of the respective Notice(s), the amounts indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to HHFL by the said Obligor(s) respectively.

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice
HCFCHECO 0001020144	M/s. Suban Bedding House, Suban Saab S/o Husen Saab, Rajiya W/o Suban Sab	Rs. 256844/- as on 30.07.2025	16-08-2025 02-07-2025

Description of the Secured Assets/Immovable properties/ mortgaged properties: All that piece and parcel of the property being Kunkure Village Panchayath Property No. 1785/1399/1P, E-property No. 151000301300 100028 measuring East To West: 6.70 Mts And North-south: 6.40 Mts totalling measuring 42.88 sq.mt. in which 42.88 sq.mts RCC House is existed there, situated at: Kunkure Village Village, within the limits of Kunkure Village Panchayath, Kasaba Hobli, Hiriyr TQ, Chitradurga Dist., and within the Jurisdiction Of Sub-registrar, Hiriyr Tq, Kamataka (according To Form 9 & 11and Bounded On The: Bounded By:- East By: House of House of Dadapeer, West By: Panchayath Road, North By: House of Anwar, South By: House of Mohammad Babusaab

With further interest, additional interest at the rate as more particularly stated in respective Demand Notice date mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to HHFL as aforesaid, then HHFL shall proceed against the above Secured Asset(s)/Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property, whether by way of sale, lease or otherwise without the prior written consent of HHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 25.08.2025 Place: Karnataka For Hero Housing Finance Limited, Sd/-Authorized Officer

**FORM B
PUBLIC ANNOUNCEMENT**
 (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
MULTI-VERSE TECHNOLOGIES PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Multi-Verser Technologies Private Limited
2.	Date of incorporation of corporate debtor	17/05/2020
3.	Authority under which corporate debtor is incorporated / registered	RCC-Bengaluru
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900KA2020PTC134149
5.	Address of the registered office and principal office (if any) of corporate debtor	# 41/1, New No 35, Trisha Mansion, Second Floor Nanjappa Road, Shanthinagar, Bangalore, Karnataka, India, 560027
6.	Date of closure of Insolvency Resolution Process	17.08.2025
7.	Liquidation commencement date of corporate debtor	18.08.2025 (Order received on 22.08.2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Shirley Mathew Regn No: IIBI/IPA-001/IP-P01043/2017-2018/11716
9.	Address and e-mail of the liquidator, as registered with the Board	#23, Fifth Cross Hutchins Road, St. Thomas Town, Bangalore, Karnataka-560084. Email: shirley@smathew.in
10.	Address and e-mail to be used for correspondence with the liquidator	#31, Wheeler Road Extension, St. Thomas Town, Bangalore - 560084. Email: multiverse.cip@outlook.com
11.	Last date for submission of claims	21.09.2025 (Thirty days from the date of the Liquidation Order)

Notice is hereby given that the National Company Law Tribunal, Bengaluru has ordered the commencement of liquidation of **M/s. Multi-Verser Technologies Private Limited** on 18.08.2025 (Order received on 22.08.2025).

The stakeholders of **M/s. Multi-Verser Technologies Private Limited** are hereby called upon to submit their claims with proof on or before 21.09.2025, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38 of IBC.

Sd/- Shirley Mathew
Place: Bengaluru
Date: 25.08.2025
For Multi-Verser Technologies Private Limited
 IIBI Registration No: IIBI/IPA-001/IP-P01043/2017-2018/11716
 AFA Details: AA1/11716/02/311225/107948 valid upto 31.12.2025

**E-AUCTION SALE NOTICE
IDEB PROJECTS PRIVATE LIMITED (IN LIQUIDATION)**
 Reg. Off: House No.15 First floor "Minilini House", Thimmapa Reddy Layout, Hulinava Gate, Bangalore- 560 076

Sale of Assets and Properties owned by IDEB Projects Pvt. Ltd. (In Liquidation) forming part of Liquidation Estate of IDEB Projects Pvt. Ltd. in possession of the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Bengaluru Bench vide order dated 08.11.2019. The sale of properties will be done by the undersigned through the e-auction platform <https://ibbi.banknet.com/eauction-ibbi>. The said assets will be sold on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" as per Insolvency and Bankruptcy Code, 2016 and Insolvency and Bankruptcy board Of India (Liquidation Process) Regulations, 2016.

S. NO.	ASSET	RESERVE PRICE (INR)	EARNEST MONEY DEPOSIT (INR)	INCREMENTAL VALUE (INR)	CRITERIA
1	Plot No.1378, Nicholson Road, Opp to Ritz Cinemas, Inter state Bus Terminal, Kashmir Gate, New Delhi - 110006, admeasuring 300 sq. ft.	60,00,000	6,00,000	50,000	1. Net worth of the bidder as per the last audited financial statements for the last 3 Financial years should be minimum of INR 30 Lakhs. 2. The bidder should not be disqualified under Section 29A of IBC, 2016
Date and time of Auction		26th September 2025 from 2 PM to 4 PM			
Period of submission of EOI and BID		25th August 2025 11:00 AM to 24th September 2025 till 11:59 PM			
Inspection Date and Time (with prior appointment)		On or before 24th September 2025 (On working days between 10 AM to 5 PM)			
Extended time when the valid bid is received in the last (In minutes)		5 minutes			

Terms and Condition of the E-auction are as under:

- The Complete E-Auction process document containing details of the Assets, online e-auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available on website <https://ibbi.banknet.com/eauction-ibbi>. Contact: Mr. Velayudham Jayavel at E-mail: idebliquidation@gmail.com
- The Liquidator reserves the right to amend and/or annul this invitation including any timelines or the process therein, without giving any reason, at any time and in any respect. Any such amendment in the invitation including the aforementioned timeline, shall be notified on the website of the Board <https://ibbi.gov.in/liquidation-auction-notices-lists>
- Nothing contained herein shall constitute a binding offer or a commitment to sell the assets of the Corporate Debtor. The liquidator also has the right to reject any bid without assigning any reason.
- Prospective bidders shall submit the requisite documents, including a declaration of eligibility under Section 29A of the Insolvency and Bankruptcy Code through the electronic auction platform.
- Prospective bidders shall deposit the Earnest Money Deposit (EMD) through the Banknet auction platform.
- If the bidder is found ineligible, EMD shall be forfeited.

Date: 25/08/2025
Place: Chennai
Velayudham Jayavel Liquidator
 IIBI/IPA-001/IP-P01012/2017-18/11663
 Email: idebliquidation@gmail.com

Aptus Value Housing Finance India Limited
 88, Doshi Towers, 205, Poonamalle High Road, Kilpauk, Chennai-600 010.Tel:044-4565 0003

Possession Notice
Appendix IV (Under Rule 8 (1) of Security Interest (Enforcement) Rules, 2002)
 Whereas, the undersigned being the authorized officer of Aptus Value Housing Finance India Ltd under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 19-11-2024 calling upon the borrowers 1.Mr. Shaik Shahina, 2.Mrs.Shaik Subhanianand 3.Mr. Bezawada Venkata Rameshto repay the amount mentioned in the notice being for LAP - CONSTRUCTION IN Loan Account No: ATNAL0028728 of Rs.3,19,874/- (Rupees Three Lakhs Nineteen Thousand Eight Hundred Seventy Four Only) within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken "Symbolic Possession" of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rule on this 19th day of August 2025.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Aptus Value Housing Finance India Ltd for an amount of Rs.3,55,695/- (Rupees Three Lakhs Fifty Five Thousand Six Hundred Ninety Five Only) as on 23.06.2025 and interest thereon.

The borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY:-
 All that part and parcel of the property situated at Guntur District - Tenali Registration District - Tenali West SRO - Tenali Mandal - Pedaravuru Village Panchayath Limits - Pedaravuru Village - D.No. 334/A3 - in these an extent of Ac 15.70 cents - Old Door No. 1-110 - New Door No. 1-100 - out of these an extent of 41.33 Sq Yards or 34.55 Sq Meters - is being bounded by:- is being bounded by:- of land and building and all other appurtenances attached to the said property. **Boundaries: North By:** Panchayath Bazar **South By:** Property Belongs to Shaik Chand Basha **East By:** Property Belongs to Shaik Adam Saheb Vuraf Nagur **West By:** Joint Way for others

Date: 19.08.2025 **Sd/- Authorised Officer**
Place: Pedaravuru **Aptus Value Housing Finance India Limited**

Aptus Value Housing Finance India Limited
 88, Doshi Towers, 205, Poonamalle High Road, Kilpauk, Chennai-600 010.Tel:044-4565 0003

Possession Notice
Appendix IV (Under Rule 8 (1) of Security Interest (Enforcement) Rules, 2002)
 Whereas, the undersigned being the authorized officer of Aptus Value Housing Finance India Ltd under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 22-05-2025 calling upon the borrowers 1.Mrs. P Yarrahiah And 2.Mr.P Eswaramma to repay the amount mentioned in the notice being for HOME CONSTRUCTION LOAN in Loan Account No:APIL0143500 of Rs.7,32,053/- (Rupees Seven Lakhs Thirty Two Thousand Fifty Three Only) within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken "Symbolic Possession" of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rule on this 20th day of August 2025.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Aptus Value Housing Finance India Ltd for an amount of Rs.7,42,401/- (Rupees Seven Lakhs Forty Two Thousand Four Hundred One Only) as on 26.07.2025 and interest thereon.

The borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY:-
 All that part and parcel of the property situated at Annamaya District, Pileru Sub Dist , Pileru Mandal , Thalupula Grama Panchayati , Thalupula Gramam vacant site of Survey No. 1503/2 B ad measuring an extant of 362.66 sq.yds in which an extant of 3264 sq.ft of RCC Roofed ground floor, under construction building and residential area with all accessories and all easement rights appurtenant thereto being bounded by. **Boundaries: North By:** Road **South By:** Nenu (P.Raja Gopal) Nilupukunna Bhumi **East By:** House of P.Raja Gopal **West By:** Road

Date: 20.08.2025 **Sd/- Authorised Officer**
Place: Thalupula **Aptus Value Housing Finance India Limited**

U GRO U GRO Capital Limited
 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-AUCTION SALE NOTICE OF 15 DAYS FOR SALE OF IMMOVABLE ASSET(S) ("SECURED ASSET(S)") UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIO TO RULE 8 AND 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Secured Asset(s) mortgaged / charged to U GRO Capital Limited ("Secured Creditor"), the possession of which has been taken by the authorised officer of Secured Creditor, will be sold on "As is what is" and "As is where is" and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till the date of realization of amount, due to Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below. The Reserve Price, Earnest Money Deposit (EMD) and last date of EMD deposit is also mentioned herein below.

Sl. No.	Details of Borrower(s)/ Guarantor(s)	Details of Demand Notice	Details of Auction
1.	1.NITHIN ENTERPRISES 2.UDAYA KUMAR NARAYANASWAMY 3.G RAJAJAMMA 4.NARAYANA SWAMY MURALI MOHAN LAN: UGPEETH000020906	Date of Notice: 07-10-2024 Outstanding Amount: Rs. 51,09,783/- as on 07-10-2024	Reserve Price Rs. 59,92,515/- EMD Rs. 5,99,251/- Last date of EMD Deposit 12-09-2025 Date of Auction 13-09-2025 Time of Auction 11 AM to 01 PM Incremental Value Rs. 1,00,000/-

Description of Secured Asset(s): "All that piece and parcel of immovable property being Land and Building bearing Sy.No.13/, situated at Shidlaghatta Bagilu Village, Kasaba Hobli, Chikkaballapura Taluk, presently within the limits of nagarabha, Bearing No.31-1-502-98B, Assessment No.3430, Ward No.31, Badavara Sanga Colony, Chikkaballapura Taluk,Chikkaballapura District, measuring 0.01 guntas (OneGunta) bounded on the East By: Remaining portion of same Sy. No. South By: West By: Property belongs to Thayamma North By: Remaining portion of same Sy. No. South By: 12 feet Road

2.	1. M/s Sri Balaji Traders 2. Mr. Rajareddy Neelatur 3. Mrs. Mamatha Chikkamuniyappa LAN - HCFBANSEC00001000851	Date of Notice: 18-05-2024 Outstanding Amount: Rs. 22,52,542/- as on 08-05-2024	Reserve Price Rs. 26,69,004/- EMD Rs. 2,66,900/- Last date of EMD Deposit 12-09-2025 Date of Auction 13-09-2025 Time of Auction 11 AM to 01 PM Incremental Value Rs. 1,00,000/-
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Description of Secured Asset(s): "All that piece and parcel of immovable property bearing Site No.66/2, Grama Panchayath Katha No.1519011071000068, Grama Panchayath No.5284528, situated at Neelaturu Grama Panchayath, Ronuru Hobli, Srinivasapura Taluka, Kolara District, Property comes under the Limits of Panchayath. Butted and bounded on the East by 3ft Sandu Dari, on the West by property belong to Mr. Rama Reddy, on the North by Road, on the South by Sandu Dari. Measuring from East to West by 15.8496 mtrs and North to South by 11.277600000000001 mtrs in Total measuring 178.75 sq mtrs"

3.	1. SRI BYRAVESH- WARA RICE TRADERS 2. SHIVA E 3. BHARATHI M Loan Account Number: HCFBANSEC00001004548	Date of Notice: 22-12-2022 Outstanding Amount: Rs. 20,24,523/- as on 09.12.2022	Reserve Price Rs. 43,74,000/- EMD Rs. 4,37,400/- Last date of EMD Deposit 12-09-2025 Date of Auction 13-09-2025 Time of Auction 11 AM to 01 PM Incremental Value Rs. 1,00,000/-
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Description of Secured Asset(s): "All that piece and parcel of property bearing Site No.58, Katha No.789, Property No. 61/1, Situated at: Seeghalli Village, K.R. Puram Hobli, Bengaluru East Taluk, Bengaluru - 560 049, Presently comes within the limits of BBMP and bounded on the East by: Road, West by: Site No. 53, North by: Site No. 59 and South by: Site No. 57 and measuring East to West: 40ft and North to South: 30ft, totally measuring 1200 Sq. Ft."

4.	1. Nanjundeshwara Enterprises 2. K P J Pooja Bhandar 3. Veerabhadraswamy Muddu Mahadev 4. Neelambike Loan Account Number: HCFBANSEC00001009216	Date of Notice: 09.01.2023 Outstanding Amount: Rs. 26,34,801/- as on 05.01.2023	Reserve Price Rs. 52,65,000/- EMD Rs. 5,26,500/- Last date of EMD Deposit 12-09-2025 Date of Auction 13-09-2025 Time of Auction 11 AM to 01 PM Incremental Value Rs. 1,00,000/-
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Description of Secured Asset(s): All the piece and parcel of the commercial immovable Property No. 29, Khaneshumari No. 37, Situated at Theginamaradoddi Village, Sigekotte Dhakle Shivana-halli Gram Panchayat, Kasaba Hobli, Kankapura Taluk, Ramnagar Grama Panchayat - 562117, within the limits of Panchayath, and bounded on East by: Property of Veerabhadrapa, West By: Road, North by: Mahadevaiah's House and Samadhay's Property, South by: Mudduveeraiiah's Property. Measuring: East to West: 128ft. & North to South: 113 ft.

For detailed terms and conditions of the sale, please refer to the link provided in U GRO Capital Limited/Secured Creditor's website. i.e. www.ugrocapital.com or contact the undersigned at authorised.officer@ugrocapital.com Contact Number- 9731972002 (Mr. Deepu Divakar)
Place: KARNATAKA **Sd/(Authorised Officer)**
Date: 25.08.2025 **For UGRO Capital Limited**

CIL SECURITIES LIMITED
 CIN L57120TG1989PLC010188 Reg Off: 214 Raghava Ratna Towers, Chirag Ali Lane, Abids, Hyderabad - 500 001, Phone No. 6901 1111
 Email Id:advisors@cilsecurities.com; Web: www.cilsecurities.com

INFORMATION REGARDING 36TH ANNUAL GENERAL MEETING OF THE COMPANY

Members are hereby informed that the 36th Annual General Meeting (AGM) of CIL Securities Limited ("the Company") will be held on Monday, 29th September, 2025 at 11:30 A.M. (IST) through Video Conferencing (VC)/ Other Audio Visual Means (OAVM), in compliance with the provisions of the Companies Act, 2013 read with rules made thereunder and MCA General Circular No. 09/2024 dated 19th September, 2024 (read with other relevant circulars issued earlier in this regard), and Circular No. SEBI/HO/DDHS/P/CIR/2023/0164 dated October 06, 2023 issued by SEBI (in continuation with the Circulars issued earlier in this regard) permits the holding of AGM through VC / OAVM, without the physical presence of the Members at a common venue to transact the business as will be set forth in the Notice of AGM.

The Notice of the AGM and the Annual Report of the Company for the FY ended March 31, 2025 will be sent through electronic mode to those Members who have registered their e-mail address with the Company or the Depositories. These documents will also be available on the Company's website at www.cilsecurities.com, on the websites of CDSL at <https://www.evotingindia.com/>, and on the BSE Limited at <https://www.bseindia.com/>.

Members will have an opportunity to cast vote on the business that will be set forth in the Notice of the AGM through e-voting system. The manner of e-voting for members holding shares in dematerialized form, physical form and for members who have not registered their e-mail IDs, will be provided in-detail in the Notice of the AGM.

Members holding shares in physical form, or who have not registered their e-mail IDs and / or have other KYC updation pending are requested to register / update their e-mail IDs and / or other KYC details by submitting a duly signed Form ISR-1 along with supporting documents to the RTA at 214 Raghava Ratna Towers, Chirag Ali Lane, Abids, Hyderabad - 500001 or by sending an e-mail at rta@cilsecurities.com. The said form is available on the website of the Company at cilsecurities.com/Downloads/RTA. Members are requested to register/update their e-mail IDs to promptly receive all shareholder-related communications issued by the Company.

For CIL Securities Limited
Sd/-
K K Maheshwari
Managing Director
DIN: 00223241
Date : 25-08-2025
Place : Hyderabad

shubham SHUBHAM HOUSING DEVELOPMENT FINANCE CO.LTD.
 Corporate Office : 425, Udyog Vihar Phase IV, Gurgaon - 122015(Haryana)
 Ph : 0124-4212530/31/32. E-Mail : customer.care@shubham.com Website : www.shubham.co

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the authorized officer of the Shubham Housing Development Finance Company Limited (hereinafter called Shubham) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice calling upon borrowers to repay the amount within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Shubham Housing Development Finance Company Limited for an amount detailed below and interest thereon. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details are as below:

Sl. No.	Loan No./ Borrower(s) Name	Demand Notice Date & Amount	Secured Asset	Affixation Date
1	0APT2305000005063218, PATLOLLA JANGA PRASUNNA, PATLOLLA GOPAL REDDY.	10-06-2025 & Rs.16,10,627/-	Residential Load Bearing House Bearing No.1-15a4 , in Gramakantam Situated at Rameshwarambada Village & G.P. Patancheru Mandal, Sangareddy District Telangana-502319. Area: 899.96 Sq.Ft. Boundary: East - 30 Mtr Wide Road , West - Open Land og Jaipal Reddy , North - House of P. Bhooal Reddy , South - House of P. Bhooal Reddy and Mahipal Reddy.	21-08-2025
2	0ANR2402000005078050, ENDUKURU SRIDHAR, ENDUKURU SARALA	10-06-2025 & Rs.12,17,496/-	SNO 51/6&7 PLOT NO 27 OLD DOOR NO(4-702) Assessment no.3426 NEW DOOR NO. (25-51) Assessment no. 4851 WARD NO. 25 NEAR FATIMA MASJID, PAPAMPETA GRAMPOLAM, NARAYANAPURAM GRAM PANCHAYATH AREA, ANANTAPUR MANDAL, DIST. ANANTAPUR , Andhra Pradesh - 515001. Area: 1593 Sq.Ft. Boundary: East- House of Sankar , West- Road , North - House in Plot No.28 , South - House in Plot No.26.	21-08-2025
3	0ANR2311000005072193, VADDE SHANTHI, VADDE NAGESH	10-06-2025 & Rs.9,12,432/-	S NO 132-1, PLOT NO 65, KAKKALAPALLI GRAMA POLAM, RUDAMPETA VILLAGE FIELDS, ANANTAPUR RURAL MANDAL, DIST. ANANTAPUR, ANDHRA PRADESH- 515001. Area: 660 Sq.Ft. Boundary: East - Plot No.92 , West - Rasta , North - Rasta , South - Plot No.116.	21-08-2025
4	0VDA2312000005074339, KOLAKALURI ANIL, KOLAKALURI DURGA.	10-06-2025 & Rs.8,20,549/-	RS NO 485/4, DOOR NO 38-24/8 KONDAPALLI VILLAGE AND MUNICIPALITY NTR DISTRICT Andhra Pradesh 521456. Area: 567 Sq.Ft. Boundary: East - Property of Vemula Anka Raju , West - Property of Bandaru Rana , North - Property of Others , South - 15 feet wide Road.	21-08-2025
5	0WGL2307000005066002, NALLAGONI LAXMAIAH, NALLAGONI BHAGYALAXMI.	10-06-2025 & Rs.8,54,641/-	HNO 2-24 SITUATED AT KORKAL VILLAGE & GRAMA PANCHAYATH VEENAVANKA MANDAL, KARIMNAGAR Telangana 505502. Area: 2208 Sq.Ft. Boundary: East - HOUSE OF EERAVENI SAMMAIAH , West - GRAMPANCHAYATH ROAD, North - HOUSE OF NALLAGONI MONDAIAH, South- House of RAVANAVENI PULLAIAH.	21-08-2025
6	0VDA2310000005070421, SHAIK HAZARAT, SHAIK MUNNI.	10-06-2025 & Rs.8,59,741/-	D NO 1-41, R S NO 104-24 , PLOT NO 165, ASSESSMENT NO 676 VEMAVARAM VILLAGE , KOTHURU TADEPALLI PANCHAYAT ,UJAYAWADA ,NTR DISTRICT, ANDHRA PRADESH - 520012. Area: 648 Sq.Ft. Boundary: East - Property of Katamaneni Usharani , West - Property of Shaik Mastan , North- 20 Ft Wide Road , South - Property of Ajmeera Bhajana.	21-08-2025
7	0GNT2312000005074060, BOGIRI SHARADA, BOGIRI SURESH	10-06-2025 & Rs.6,85,679/-	DOOR NO 10-102, SURVEY NO 800/7, MURUKONDAPADU GRAMAM THALUKU STUVAARTPURAM GRAMA PANCHAYATH, BAPATLA MANDAL DIST. BAPATLA, Andhra Pradesh-522101. Area: 2613 Sq.Ft. Boundary: East - Joint Bata , West - Site of Devara Venkateswarlo , North - Site of Bogiri Vishnu Vardhan, South - House site of Chirala Sambhi Reddy.	21-08-2025
8	0APT2301000005056348, GAJULA NAVEEN, GAJULA LAVANYA.	10-06-2025 & Rs.9,69,802/-	H. No.4-61, Cheemakondur Bhaskar Village and G.P. Bhongir Mandal, Dist. Yadadri Bhuvanagiri , Telangana - 508116. Area: 756 Sq.Ft. Boundary: East - Open Plot of Beesa Swami , West - House of Gajula Kumar , North- 12' Wide Road , South - House of Anthani Nagaraju.	21-08-2025
9	0BLN2304000005061954, KADAMANCHI SHYAM KUMAR, VASANTHA KADAMANCHI, KADAMANCHI LAXMI, KADAMANCHI NARSIMHA	10-06-2025 & Rs.14,73,006/-	Residential House Bearing No 4-3-32 Part, in Gramakantam Situated At Old Nacharam Village, UNDER GHMC Kapra Circle, Uppal Mandal Medchal-Malkajgiri District , Telangana - 500076. Area: 351 Sq.Ft. Boundary: East - Internal Road , West - Open Plot , North - Sunil Mhatre Complex, South- Mariyam Park.	21-08-2025
10	0ANR23060000050564973, K RAJASEKHAR, K JYOTHI.	10-06-2025 & Rs.20,59,281/-	SNO 544/2E- F-Block, Plot No 57, D NO 32/670-3-1 DHARMAVARAM Municipality, Dharmavaram Mandal (Anantapur) Sri Sathya Sai District, Andhra Pradesh - 515134. Area: 1089 Sq.Ft. Boundary: East - Plot no.58 , West - Pltno 56, North - Pltno 56, South - Pltno.53.	21-08-2025
11	0VDA2303000005060692, BOLLEDDU NALLAIAH, BOLLEDDU DEVI.	10-06-2025 & Rs.7,09,228/-	D.NO 47 NEAR DOOR NO 5-88 RCC DHABHA ASST NO 592 SR NO 12124240000053 POTHARILANKA GRAMA PANCHAYATHI KOLLUR MANDAL, DIST. BAPATLA, Andhra Pradesh - 522101. Area: 2831 Sq.Ft. Boundary: East - Property of Bolleddu Rajeswara Rao , West - R & B Road , North - Panchayath Road , South - Property of Bolleddu Baliah.	21-08-2025
12	0VDA2304000005062022, PAIDIMUKKALA MARIYA DASU,PAIDIMUKKALA MANIKYAM,-,-	10-06-2025 & Rs.5,10,133/-	R SY NO 426/1A DOOR NO 8-112 VANUKURU VILLAGE VANUKURU GRAM PANCHAYATH PENUMALURU MANDAL KANKIPADU SUB REG DIST. KRISHNA, Andhra Pradesh - 521101. Area: 544.5 Sq.Ft. Boundary: East - Property of Nallamothu Nageswara Rao , West - Property of Paidimukkala Salman , North - Panchayath Bazar , South - Property of Paidimukkala Chanti.	21-08-2025
13	0SDN2310000005071466, THAGARAM RAVENDAR, THAGARAM MANILA.	10-06-2025 & Rs.9,65,570/-	House No.1-124 Situated at Gramakantam of Yelgondaguda, Shabad Revenue Village Yelgondaguda GP, Shabad Mandal , Rangareddy , Telangana - 501401. Area: 1044 Sq.Ft. Boundary: East - House of Tagaram Venkatesh , West - Road , North - Colony Road , South - Road.	21-08-2025
14	0PDR2311000005072615, DANDU CHINNA RAMUDU, PEDDANDURU SUHASINI.	10-06-2025 & Rs.10,47,526/-	SY NO 525/2, H NO 1/106, WARD NO 1, ASSESSMENT NO 478 PONNATHOTA VILLAGE AND GRAMA PANCHAYATHI JAMMALAMADUGU MANDAL, YSR KADAPA DISTRICT Andhra Pradesh - 516434. Area: 1935.99 Sq.Ft. Boundary: East -PROPERTY OF NARAYANA BESUMATAM , West - DONER SITE COMPOUND , North - DONER SITE COMPOUND , South - Rasta.	21-08-2025
15	0ANR2404000005083352, VADDE NAGARAJU, PADMA VATHI.	10-06-2025 & Rs.10,83,379/-	S NO 375, NEAR D NO 2/158, GARLADINNE GRAM POLAM, GARLADINNE GRAM PANCHAYATH AREA, GARLADINNE MANDAL, ANANTAPUR DISTRICT, Andhra Pradesh - 515731. Area: 1096.56 Sq.Ft. Boundary: East - Road - West - Open site of Subbarayudu / North - Open site of Harinath , South - Open site of Nagendra.	21-08-2025

